

## NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) PRESENT: HON'BLE SHRI RAVI KUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 24.10.2017 AT 10.30 AM

CP(IB) No.189/9/HDB//2017
Pelican Rubber Ltd
Duncan Engineering Ltd
Pelican Rubber Ltd
9 of IBC

## Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
ARVIND KUMAR AGARWAL	ADVOGATE	acvind vakil@gmail.com	n fl
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## Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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## ORDER

Heard, Mr.Aravind Kumar Agarwal, the Learned Counsel for the Petitioner, requested to post the case for getting necessary instructions in the matter, as the Bench was raised objections about the maintainability in the light of Hon'ble Supreme Court Judgement in Mobilex Innovations V/s Kirusa Software case.

The Petitioner is granted a liberty to file Rejoinder well before the next date of hearing and serve a copy to the other side.

Case is posted to 07-11-2017.

Member (T)

Member (J)